

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 73 OF 2020

IN THE MATTER OF:

In Re: Gas Leak at LG Polymers Chemical Plant in RR Venkatapuram  
Village in Andhra Pradesh

LG Polymers India Pvt Ltd

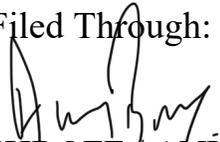
... Applicant

**AFFIDAVIT ON BEHALF OF LG POLYMERS INDIA PRIVATE  
LIMITED TO BRING ON RECORD THE ORDER DATED 29  
OCTOBER 2020 PASSED BY THE HON'BLE SUPREME COURT**

PAPER-BOOK

[FOR INDEX – SEE INSIDE]

Filed Through:



(PALLAVI SHROFF / ANUJ BERRY)

Shardul Amarchand Mangaldas & Co.

Advocate for the Respondent

216 Amarchand Towers, Okhla Industrial Phase III, New Delhi – 110020

PH: 26920500, 51590700 FAX: 26922900, 26924900

anuj.berry@amsshardul.com

PLACE: NEW DELHI

DATED: 6 November 2020

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Village in Andhra Pradesh

LG Polymers India Pvt Ltd. ... Applicant /  
Respondent

**AFFIDAVIT ON BEHALF OF L.G. POLYMERS INDIA PRIVATE  
LIMITED TO BRING ON RECORD THE ORDER DATED 29  
OCTOBER 2020 PASSED BY THE HON'BLE SUPREME COURT**

I, P. Arun Kumar, son of Mr. P. Bhaskar Rao, aged about 50 years, working as the Dy. Manager – Legal with L.G. Polymers India Private Limited having my office at R.R. Venkatapuram, Visakhapatnam – 530 029, presently at Visakhapatnam, do hereby solemnly affirm and state as under:

1. That I am the Authorized Signatory of LG Polymers India Pvt. Ltd. (“Respondent”).
2. The present Affidavit is being filed to bring on record the order dated 29 October 2020 passed by the Hon’ble Supreme Court in Civil Appeal No. 2816 of 2020 & Civil Appeal No. 2665 of 2020, which was uploaded on the website of the Supreme Court on 2 November 2020. The Hon’ble Supreme Court has by the said order directed that:



*03/11/2020*  
**NOTARY**  
VISAKHAPATNAM  
ANDHRA PRADESH  
INDIA

**P. Arun Kumar**  
Authorised Official  
LG Polymers India Pvt. Ltd.  
R.R.Venkatapuram, Visakhapatnam-530029,

“Considering the fact that this Court is now seized of the matter, we direct the NGT to defer the hearing of the matter till further orders by this Court.”

A copy of the order dated 29 October 2020 passed by the Hon'ble Supreme Court is annexed herewith and marked as ANNEXURE "A"

3. The Affidavit is without prejudice to the rights and contention of the Respondent before the Hon'ble Supreme Court in Civil Appeal No. 2816 of 2020 and Civil Appeal No. 2665 of 2020 arising from the orders passed by this Hon'ble Tribunal.
4. It is stated that the facts stated in the Affidavit are true to the best of my knowledge as per the records of the case and the submissions made therein are based on legal advice received by me and believed to be true and correct.



DEPONENT

**P. Arun Kumar**  
 Authorised Official  
 LG Polymers India Pvt. Ltd.  
 R.R.Venkatapuram, Visakhapatnam-530029

**VERIFICATION:**

I, the Deponent above named, do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at Vishakhapatnam on this 3<sup>th</sup> day of November, 2020.



**GANTI SUBRAHMANYA**  
 ADVOCATE & NOTARY  
 45-35-26/1, Sri Sai Residency  
 Jagannadhapuram, Akkayyapalem  
 VISAKHAPATNAM -530 016



My Commission Expires  
 On 27-05-2024



DEPONENT

**P. Arun Kumar**  
 Authorised Official  
 LG Polymers India Pvt. Ltd.  
 R.R.Venkatapuram, Visakhapatnam-530029

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ITEM NO.6 Court 4 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2816/2020

LG POLYMERS INDIA PRIVATE LIMITED Appellant(s)

VERSUS

ANDHRA PRADESH POLLUTION CONTROL BOARD & ORS. Respondent(s)

( IA No. 69139/2020 - EX-PARTE STAY  
IA No. 69140/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 52395/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 69138/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 50073/2020 - INTERVENTION/IMPLEADMENT  
IA No. 69141/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 52391/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 69142/2020 - PERMISSION TO PLACE ON RECORD SUBSEQUENT  
FACTS)

WITH

C.A. No. 2665/2020 (XVII)  
(IA No. 57476/2020 - EX-PARTE STAY)

Date : 29-10-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Appellant(s) Mr. Mukul Rohatgi, Senior Advocate  
Mr Shyam Divan, Senior Advocate  
Mr Anuj Berry, Advocate  
Mr. Aashish Gupta, Advocate  
Mr Chaitanya Safaya, Advocate  
Mr P S S Bhargava Advocate  
Mr Shardul S Shroff Advocate on Record

For Respondent(s) Mr. Nikhil Nayyar, Sr. Adv.  
Mr. T. V. S. Raghavendra Sreyas, AOR  
Ms. Sugandha Batra, Adv.  
Mr. Siddharth Vasudev, Adv.

Mr. Saurabh Mishra, AOR

Ms. Aishwarya Bhati, Sr. Adv.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Shovan Mishra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Mukul Rohatgi, learned Senior Advocate for the appellants submits that the Report of the Committee having been uploaded on 28.05.2020 and the matter having been listed on 01.06.2020, appropriate response to the said Report could not be filed by the appellant.

In the circumstances, we give an opportunity to the appellant to file response to the Report of the Committee within 10 days from today.

Let a copy of the reply to the report be also placed on record before this Court.

Mr. Rohatgi, learned Senior Advocate further submits that the matter is posted before the NGT on 03.11.2020.

Considering the fact that this Court is now seized of the matter, we direct the NGT to defer the hearing of the matter till further orders by this Court.

List these matters alongwith SLP(C)Nos.10117-10119/2020 on 16.11.2020 at the end of the Board before the appropriate Court.

(INDU MARWAH)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)